

ITEM NO.2

COURT NO.12

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1488/2021 in W.P.(C) No. 558/2021

(Arising out of impugned final judgment and order dated 31-05-2021 in W.P.(C) No. 558/2021 passed by the Supreme Court Of India)

AMRENDRA KUMAR SINGH

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(FOR ADMISSION and IA No.117937/2021-APPROPRIATE  
ORDERS/DIRECTIONS )

Date : 22-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Anand Mishra, AOR

For Respondent(s) Ms. Chinmayee Chandra, Adv.  
Ms. Shraddha Deshmukh, Adv.  
Mr. Shyam Gopal, Adv.  
Mr. Ankur Talwar, Adv.  
Ms. Suhashini Sen, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the court made the following  
O R D E R

A status report dated 22.11.2022 in the form of a note has been filed on behalf of the Union of India indicating therein that out of total 35 vacancies in NCLT, process for filling up 15 vacancies is already complete and offer letters have been issued to selected candidates on 09.11.2022

giving them two weeks' time for joining. In respect of the remaining 19 vacancies plus 1 more vacancy which has arisen in October, 2022, the selection process is under way and after advertisement the Search-cum-Selection Committee is seized with the applications received.

In so far as the NCLAT is concerned, there is only one vacancy of Judicial Member which was caused in October, 2022.

Learned counsel appearing for the Union of India informs that the process for filling up the said vacancy shall start very soon.

List the matter after six weeks with a fresh status report to be brought on record by the Union of India.

(Geeta Ahuja)  
Assistant Registrar-cum-PS

(Mathew Abraham)  
Court Master